

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No(s).25732/2025

[Arising out of impugned final judgment and order dated 26-02-2024
in ITA No.28/2024 passed by the High Court at Calcutta]

THE PRINCIPAL COMMISSIONER OF INCOME TAX,
CENTRAL-1, KOLKATA

Petitioner(s)

VERSUS

M/S EDMOND FINVEST PVT. LTD.

Respondent(s)

IA No. 141921/2025 - CONDONATION OF DELAY IN FILING
IA No. 141923/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT

Date : 24-06-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANDEEP MEHTA
HON'BLE MR. JUSTICE JOYMALYA BAGCHI

[Partial Court Working Days Bench]

For Petitioner(s) :

Mr. Raghavendra P Shankar, A.S.G.
Mr. Mukesh Kumar Verma, Adv.
Ms. Madhulika Upadhyay, Adv.
Mr. Raj Bahadur Yadav, AOR
Mr. Karan Lahiri, Adv.
Mrs. Rajeshwari Shankar, Adv.
Mr. Raghav Sharma, Adv.

For Respondent(s) :

Upon hearing the counsel the Court made the following
O R D E R

1. In view of the letter circulated by learned counsel for the petitioner seeking adjournment, the matter is adjourned.

2. List in the week commencing 11th August, 2025.

(D. NAVEEN)
COURT MASTER (SH)

(RANJANA SHAILEY)
ASSISTANT REGISTRAR